

**CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH**  
**JABALPUR**

**Original Application No.202/00782/2018**

Jabalpur, this Friday, the 17<sup>th</sup> day of August, 2018

**HON'BLE MR. NAVIN TANDON, ADMINISTRATIVE MEMBER**  
**HON'BLE MR. RAMESH SINGH THAKUR, JUDICIAL MEMBER**

Nirdosh Kumar (N.K.) Vohra, S/o Shri Balraj Vohra, aged – 59 years, Occupation Service as EE (QS&C) NFSG, DCWE (Contracts), O/o CWE (AF) Maharajpur, Gwalior, R/o-231/2, Chetak Complex, Air Force Station, Maharajpur, Gwalior, M.P. 474020  
-Applicant

**(By Advocate – Shri Anuj Chouhan)**

**V e r s u s**

1. Union of India through the Secretary, Ministry of Defence, Central Secretariat, South Block, New Delhi-110001.
2. The Engineer-in-Chief, Military Engineer Services, Integrated HQ of MoD (Army), Kashmir House, Rajaji Marg, New Delhi – 110001.  
- Respondents

**(By Advocate – Shri Surendra Pratap Singh)**

**O R D E R (O R A L)**

**By Navin Tandon, AM.**

The applicant is working with the respondent department and is due to superannuate on 31.10.2018.

2. The applicant submits that he has not been given the financial benefits due to him as per ACP/MACP scheme. The applicant further submits that he has submitted detailed

representation on 01.06.2018 (Annexure A-13) followed by a reminder citing certain judicial pronouncements therein on 14.07.2018 (Annexure A-14), which has not been decided till date.

**3.** Learned counsel for the applicant submits that applicant will be satisfied if this Original Application is disposed of at this stage by directing the respondents to consider and decide his representations at Annexure A-13 & A-14, within a time frame.

**4.** Learned Sr. Central Govt. Standing counsel, appearing on advance notice, has no objection to it.

**5.** Accordingly, without going into the merits of the case, we dispose of this Original Application at the admission stage itself with a direction to the competent authority of the respondents to consider and decide the applicant's representations dated Annexure A-13 and A-14, within a period of 60 days from the date of receipt of a certified copy of this order by passing a reasoned and speaking order.

**(Ramesh Singh Thakur)**  
**Judicial Member**

am/-

**(Navin Tandon)**  
**Administrative Member**